

Directives to States on Police Administration

1475. SHRI SURENDRA BIKRAM:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in his talks with Police personnel in New Delhi on June 1, 1978, the Prime Minister urged the Police Administration to ensure quick detection of crimes and effective punishment of the guilty to impart a greater sense of security to citizens;

(b) what concrete steps have been taken on Prime Minister's advice and how much reduction in crimes has been achieved till now; and

(c) whether the Central Government now propose to issue new directives to States to take more stringent and firm actions against lawlessness in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). A meeting was taken by the Prime Minister on 1st June, 1978. Various aspects of the law and order situation in Delhi were discussed at this meeting. Emphasis was laid on swift and effective action in detection and prosecution of offenders, strict supervision through surprise inspections and visits by senior police officers, and exemplary behaviour by the police officers at all levels. Patrolling has been intensified. Special drives were launched under the Arms and Excise Act and other Local Acts. Externment proceedings against bad characters have been stepped up. Special Vigilance Squads have been created to check eve-teasing and pick-pocketing. These measures are expected to make an impact in due course.

(c) It is proposed to convene a conference of Chief Ministers to discuss

the law and order situation as early as possible.

Congestion on Ports

1476. SHRI AMAR SINH V. RATHAWA:

SHRI AHMED M. PATEL:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that certain big ports are facing a great congestion of ships on their ports;

(b) if so, the names of such ports;

(c) the reasons for congestion; and

(d) the measures taken by Government to solve the problem?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Out of 10 major ports, Bombay Port alone has been facing congestion over the last few months. However, of late, there have been some berthing delays in certain cases in Madras and Kandla Ports.

(c) The main reasons for congestion are:

(i) Larger number of ships' arrival.

(ii) Increase in the number of bulk carriers for fertilizers, cement and edible oil, which take long time in unloading.

(iii) Inclement weather due to monsoon.

(iv) Tidal constraints.

(v) Labour problems.

(d) A Standing Committee has been constituted for rationalised distribution of cargo at Major Ports. Government are also considering setting up of a Committee to examine the question of maximising the diversion of export/import cargo from the Bombay Port to other major and developed ports.

Play Ground in Silvassa

1477. SHRI RAJE VISHVESHWAR RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in Silvassa, the capital of Dadra-Nagar Haveli there is a play ground;

(b) what is its area;

(c) whether it is a fact that it is entirely for the officers and the other citizens are not allowed to be its members even to this day; and

(d) will Government see that other citizens are also allowed there?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir.

(b) 1.55 hectares.

(c) No, Sir. The playground is open to all. Different games are played here by the public. Sport competitions like inter-school and annual sports of Government and private schools organised by the Sport Coun-

cil. are held on this ground. Moreover, Government film shows meant for public are also held here. The entire ground is open to the public. Therefore, there is no question of membership for its use.

(d) Does not arise.

Rural Electrification in Bijapur District in Karnataka

1478. SHRI S. B. PATIL: Will the Minister of ENERGY be pleased to state:

(a) the names of talukas in Bijapur District of Karnataka where Rural Electrification works by Rural Electrification Corporation is in progress with details and when the same is likely to be completed;

(b) whether the progress of works sanctioned is slow;

(c) if so, the reasons thereof; and

(d) whether Rural Electrification Corporation has received any fresh proposals from Karnataka Government and if so, the details thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Rural Electrification Corporation has sanctioned eight schemes for rural electrification in 6 talukas in Bijapur district of Karnataka. These schemes are at various stages of implementation. The details of the schemes and the achievement upto March 1978 are given in the enclosed Statement.

(b) and (c). Shortage of key materials like conductors, transformers, poles, etc., and reluctance of the cultivators to go in for electric or diesel pumpsets has been responsible for the slow progress in some cases.

(d) One more scheme for electrification in Sindagi taluk in Bijapur district for a loan assistance of Rs. 13.83 lakhs has been received by the Corporation from the Karnataka State Electricity Board.